

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

ORDER DATED 06/07/2004.

For further hearing
admit to 28.6.04,
1
25.6.2004

Heard Mrs. P. Priyambada,
Learned Counsel appearing for the
Applicant, Mr. T. Dash, Learned Govt. Adv.
for the State of Orissa and Mr. B. Dash,
Learned Additional Standing Counsel
appearing for the Union of India and
perused the materials placed on record.

From the facts of the case,
it revealed that the Applicant was
promoted to the Post of Asst. Commandant
Orissa Armed Police Service vide notification
dated 21.5.1980. By filing the present
Original Application, the Applicant has
prayed for a direction for inclusion of
his name in the IPS cadre. The Full Bench
of this Tribunal, after going through
various facts of the cases and the law
governing the recruitment to the Indian
Police Service, have already answered
the issues raised by the Division Bench
of this Tribunal vide its order dated
16th April, 2002 rendered in OA Nos. 276,
277, 278 and 331 of 1993 holding that the
Asst. Commandants of Orissa Military
Police and Dy. Supt. of Police did not
form one cadre prior to 5.11.80 and also
that the State of Orissa having not issued
with any specific declaration with regard
to equivalence of Asst. Commandants of Armed
Police with Deputy Supt. of State Police
for promotion to IPS till 4.11.1980, the
members of this service i.e. the Applicants

2

12
NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

were not eligible for promotion to Indian Police Service under regulation 2(j)(ii) of IPS (Appointment by Promotion) Regulation, 1955.

In view of the findings of the Full Bench of this Tribunal, we see no merit in this O.A. which is accordingly dismissed for being devoid of any merit.
No costs.

[Signature]
Vice-Chairman

[Signature]
Member (Judicial)

Leave or leave
may be granted
to call in before

[Signature]
1
5-8-68